

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1024  
ANSWERED ON:30.07.2010  
DRAFT AUDIT BILL  
Singh Shri Sushil Kumar

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Finance Ministry is holding back a comprehensive draft audit bill;
- (b) if so, since when the draft was completed;
- (c) the main provisions incorporated in the bill;
- (d) the reasons for such an inordinate delay in submitting the bill for approval in Parliament; and
- (e) the time frame by which the bill is likely to be placed in Parliament?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAEN MEENA)

(a) to (e) No, Madam. A revised draft bill seeking to replace the existing Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 by a new law titled 'Audit of Public Money and the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 2010' has been forwarded by C&AG Office in June 2010.

The main clauses of the draft bill seek to address, inter alia, issues related to the changed structures and processes of governance and pattern of outflows from the public exchequer, enforcement powers required to access records and information, and timely placement of Audit reports in Parliament/State Legislatures.

The proposals in the draft bill impacts various areas of governance and therefore a process of consultation has been initiated with concerned Ministries/Departments and State Governments, on completion of which the bill is likely to be placed in Parliament.